## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/103/(IB)/2017

NAME OF THE PETITIONER(S)

: RANGWALA ENTERPRISES

NAME OF THE RESPONDENT(S)

: KIRAN OVERSEAS EXPORTS LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. M. A. Mudinannen Counst for Respondet



## **ORDER**

Counsel for Petitioner and Counsel for Respondent present. Counsel for the Petitioner drew our attention towards the order dated 08.08.2016 that came to be passed by the Hon'ble High Court of Madras in CP No.223/2016 which reflects that the notice has already been served on the Respondent Company. In view of this the Hon'ble High Court of Madras has already been seized of the matter. Therefore, the matter is returned back to the **Registry of the Hon'ble High Court of Madras** for taking appropriate action.

J. J. Hayer open.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)